

HIGH COURT OF ANDHRA PRADESH: AT AMARAVATI

MAIN CASE No: **CrI.R.C. No.539 of 2023**

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
01.	28.06.2023	<p><u>KSR, J</u></p> <p style="text-align: center;"><u>CrI.R.C. No.539 of 2023</u></p> <p>Admit. Notice.</p> <p style="text-align: right;"><u>K SURESH REDDY,J</u></p> <p style="text-align: center;"><u>I.A.No.1 of 2023</u></p> <p>Pending disposal of CrI.R.C, the sentence of imprisonment alone is suspended and the petitioner is directed to surrender before the Special Mobile Judicial First Class Magistrate, Kakinada, within a period of two (02) weeks from today. On such surrender, the Special Mobile Judicial First Class Magistrate, Kakinada, is directed to enlarge the petitioner on bail, on the petitioner furnishing personal bond for Rs.20,000/-, with two surieties for the like sum each to the satisfaction of the Special Mobile Judicial First Class Magistrate, Kakinada.</p> <p style="text-align: right;"><u>K SURESH REDDY,J</u></p> <p>SRT</p>	

--	--	--	--